

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

CONMT.PET.(C) No. 690/2019 in T.P.(CrI.) No. 358/2015

JANAK BHALLA & ANR.

Petitioner(s)

VERSUS

SUSHMA BHALLA

Respondent(s)

(listed for completion of pleadings.)

Date : 20-11-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. R.K. Bali, Adv.
Ms. Himani Babbar, Adv.
Mr. Vipin Gogia, Adv.
Ms. Jaspreet Gogia, AOR

For Respondent(s)

Mr. David A., Adv.
Mr. Yash Anand, Adv.
Ms. Rajkumari Banju, AORUPON hearing the counsel the Court made the following
O R D E R

The Hon'ble Court vide order dated 23.9.2019 was pleased to pass the following order -

"One week's time is granted to learned counsel for the respondent to file counter affidavit. Thereafter one week's time is granted to learned counsel for the petitioner to file rejoinder affidavit. List the matters after pleadings are complete. Exemption from personal appearance for the present."

Ld. Counsel for the sole respondent submits that he will file counter affidavit during the course of the day. If counter affidavit so filed, be taken on record else further opportunity to file counter affidavit stands declined. Ld. Counsel for the

respondent has served the copy of counter affidavit upon Ld. Counsel for the petitioner today in the Court.

Ld. Counsel for the petitioner to file rejoinder affidavit within one week in terms of order dated 23.9.2019 passed by the Hon'ble Court.

Thereafter, Registry to process the matter for listing before the Hon'ble Court, as per rules.

ANIL LAXMAN PANSARE
Registrar